

PAPERS LAID ON THE TABLE

- I. APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS FOR THE YEAR 1967-68)
- II. AUDIT REPORT (POSTS AND TELEGRAMS), 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table a copy each of the following paper, (in Hindi) :—

(i) Appropriation Accounts (Posts and Telegraphs) for the year 1967-68. [Placed in Library. See No. LT-4014/70.]

(ii) Audit Report (Posts and Telegraphs), 1969. [Placed in Library. See No. LT-013/70.]

CERTIFIED ANNUAL ACCOUNTS (1968-69) OF THE COIRBOARD, ERNAKULAM AND AUDIT REPORT THEREON

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : श्रीमन्, आपकी आज्ञा से मैं नारियल जटा उद्योग अधिनियम, 1953 की धारा 17 की उपधारा (4) के अधीन 1968-69 के वर्ष के लिये नारियल जटा बोर्ड, एर्नाकुलम के प्रमाणित वार्षिक लेखे की एक प्रति, उन पर लेखा परिक्षा के प्रतिवेदन सहित सभा पटल पर रखता हूँ। [Placed in Library. See No. LT-4006/70.]

STATEMENT RE ESTABLISHMENT OF CASHEW CORPORATION

वैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेवक) : श्रीमन्, मैं आपकी आज्ञा से काजू निगम की स्थापना के सम्बन्ध में एक विवरण सभा पटल पर रखता हूँ। [Placed in Library. See No. LT-4012/70.]

ANNOUNCEMENT RE ARREST OF SHRI BHUPESH GUPTA AND SHRI BHOLA PRASAD

MR. DEPUTY CHAIRMAN : I have to inform Members that I have received the following telegram from

the Additional District Magistrate, Shahdol—

“Shri Bhupesh Gupta, Member of the Rajya Sabha, was sentenced to imprisonment till the rising of the court for an offence under Sections 447 and 188 IPC on the 18th August, 1970, and he was released on the evening of 18th August, 1970, after 5. P.M.”

I have to inform Members that I have received the following letter dated the 14th August, 1970, from the Sub-Divisional Magistrate, Jamui, District Monghyr (Bihar) :—

“I have the honour to inform you that Shri Bhola Prasad, M.P. (CPI) has been arrested under Section 151 Cr. P.C. read with Section 188 IPC and 107 Cr. P.C. for violating the prohibitory order under Section 144 Cr.P.C. and exciting the mob to grab the land at village-Chhathara, Police Station Halsi, in Jamui Sub-Division of Monghyr District (Bihar).

Shri Bhola Prasad, M.P. (CPI) was accordingly taken into custody by the Halsi Police and produced before this court on 10-8-1970 at 4.30 p.m. and is at present lodged in the District Jail, Monghyr in default of furnishing bail of Rs. 1,000 with two sureties of the like amount.

There is no provision for political prisoners of Class I in Jamui Sub-Jail, and, therefore, he was sent to Monghyr District Jail for being remanded. The offences are bailable and as soon as he moves the court for grant of bail and furnishes bail bond, he will be released.”

REFERENCE TO THE ARREST OF SHRI BHUPESH GUPTA

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have taken the permission of the Chairman to make a statement.

MR. DEPUTY CHAIRMAN : But we have some important business before the House.

SHRI BHUPESH GUPTA : Is this not important ?

MR. DEPUTY CHAIRMAN : We have fixed some other business exactly at 3 o'clock.